

Government of Jammu and Kashmir  
Department of Law, Justice and Parliamentary Affairs  
Civil Secretariat  
Srinagar/Jammu  
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Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge(OIC) Litigation.

**GOVERNMENT ORDER NO:- 2031 - JK (LD ) of 2025**

**DATED:- 17 - 02 - 2025**

Sanction is hereby accorded to the appointment of Dr. Abdul Rouf Bhat, Deputy Director Health Services, (HQ) Kashmir Mobile No. 9906589752, as Officer In charge (OIC) Litigation for the cases mentioned in annexure to this Government Order including Contempt Petition if any, pending before Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal.

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.

**By order of Government of Jammu and Kashmir.**

Sd/-  
**(Achal Sethi)**  
Secretary to Government

No:-LAW-OIC/02/2025

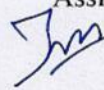
Dated:- 17.02.2025

Copy to the:-

1. Learned Advocate General, J&K
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
4. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
5. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
6. Administrative Secretary, Health and Medical Education Department
7. Director Litigation , Srinagar/ Jammu.
8. Law Officer concerned
9. Officer In Charge Litigation(OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.

  
**(Reyaz Ali Bhat)**

Assistant Legal Remembrancer



**Annexure to the Government Order No:-2031-JK (LD) of 2025 dated 17.02.2025**

| S No. | Title of the Case   |
|-------|---|
| 1     | OA No. 583/2023 titled Dr. Malik Nazar Vs UT of J&K and others.             |
| 2     | WP(C) No. 2583/2024 Abdul Rouf Wagay Vs. Union Territory of J&K and others. |

*Jm*